



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 1st April, 2016

SROLL 6 .- In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, Bi Cable Jig back reversible Fixed Grip Passenger Ropeway System to be imported into the State by Chief Executive Officer, Shri Mata Vaishno Devi Shrine Board for improving Yatra facilities, subject to the condition that the Chief Executive Officer, Shri Mata Vaishno Devi Shrine Board, Katra certifies that the material, so imported is meant for the aforesaid use and no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/Exemp/56/2016

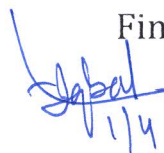
Dated:01-04-2016

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Chief Executive Officer, Shri Mata Vaishno Devi Shrine Board, Katra.
5. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
6. Private Secretary to Chief Secretary.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Stock file/Incharge website, Finance


(Bharat Singh)KAS

Additional Secretary to Government
Finance Department


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